

are made available by IR for transportation of the consignment to the destination.

#### **Reconstruction of old railway bridge in Amritsar**

3461. SHRI SHWAIT MALIK: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government is taking steps to reconstruct Rego railway bridge in Amritsar which was constructed during British regime and is in a very dilapidated condition and cause danger to human life due to heavy traffic; and

(b) if so, the details thereof, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): (a) and (b) Condition of Railway portion of Rego Road Over Bridge (ROB) in Amritsar is satisfactory as per the latest inspection conducted by Railway officials. However, there is a proposal from State Government for widening of the Rego ROB on deposit terms. Technical scheme is under finalization with State Government.

#### **Placement of Uttarakhand under two railway zones**

†3462. SHRI MAHENDRA SINGH MAHRA: Will the Minister of RAILWAYS be pleased to state:

(a) whether there are States which have been placed under more than one railway zone;

(b) if so, the reasons therefor and reasons for placing Uttarakhand under two railway zones;

(c) whether the State representatives had requested to keep Uttarakhand under one railway zone; and

(d) if so, the reservations Government has about placing the State under one railway zone?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): (a) Yes, Sir.

(b) to (d) Requests for keeping Uttarakhand under one railway zone have been received from time to time from various fora. The Zones and Divisions on Indian Railways are not based on the State or District boundaries. The jurisdiction of a Zone/ Division is decided on the basis of operational/administrative requirements, without any regional considerations, keeping in view the geographical contiguity of the divisions

†Original notice of the question was received in Hindi.

forming a zone; smooth movement of traffic operations; with a view to providing better control and to improving the efficiency of the system. The suggestion to place Uttarakhand under one railway zone, when examined in the light of above, has not been found feasible.

**Encroachment on railway land**

3463. SHRI SHANKARBHAI N. VEGAD:

MAHANT SHAMBHUPRASADJI TUNDIYA:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether Government has any data regarding encroachment of railway land all over the country;
- (b) if so, the details thereof, State-wise; and
- (c) whether Government has any plan to make this land free?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): (a) to (c) At present, out of 4.73 lakh hectare land assets available with Indian Railways, approximately 879.51 hectare (0.18%) land is under encroachment. The Railways do not maintain State-wise details of encroached railway land. However, zone-wise details/data are maintained by Railways and the same are as under:-

Zonal Railway	Land under encroachment (in Hectares)	Zonal Railway	Land under encroachment (in Hectares)
Central	59.31	Southern	60.49
Eastern	20.71	South Central	17.62
East Central	2.40	South Eastern	156.17
East Coast	15.28	South East Central	49.15
Northern	206.37	South Western	16.26
North Central	40.98	Western	41.44
North Eastern	25.63	West Central	36.68
Northeast Frontier	106.26	Production Units	5.74
North Western	19.02	<b>Total</b>	<b>879.51</b>